

EDUCATION (SCHOOL) DEPARTMENT

GOVERNMENT OF TRIPURA

TEACHERS' RECRUITMENT BOARD, TRIPURA, REGULATIONS-2015

PREAMBLE

WHEREAS, the implementation of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 requires recruitment of a large number of teachers across the country in a time bound manner and in accordance with the provisions of sub-section (1) of section 23 of the said Act, the National Council for Teacher Education (NCTE), vide its Notification no. F.61-03/20/2010/NCTE/ (N & S) dated 23rd August, 2010, had laid down the minimum qualifications for a person to be eligible for appointment as a teacher in various levels of classes in schools;

AND WHEREAS, it had been inter alia provided in the NCTE guidelines that, one of the essential qualifications for a person to be eligible for appointment as a teacher for classes I-VIII in any of the schools, as referred to in clause (n) of section 2 of RTE Act, is that she/he should pass the Teacher Eligibility Test (TET), which will be conducted by a suitable professional body designated by the appropriate Government in accordance with the Guidelines framed by the National Council for Teacher Education (NCTE);

AND WHEREAS, Government of Tripura has accordingly issued a notification, vide no. F.1 (1-50)-SE/E(NG)/2014, dated 17.01.2015, for constitution of the Teachers' Recruitment Board, Tripura, for conducting Teachers' Eligibility Test(s) (Paper-I for Undergraduate Teachers for classes I-V and Paper-II for Graduate Teachers for classes VI-VIII), as well as conducting the Selection Test(s) of Graduate Teachers for classes IX-X and Post Graduate Teachers for classes XI-XII;

AND WHEREAS, by the aforesaid Notification, the said Teachers' Recruitment Board, so constituted, has been empowered to prepare Regulations or Guidelines for prescribing the method of selection of teachers,

NOW THEREFORE, the Teachers' Recruitment Board, Tripura, has framed the following Regulations namely-

1. Short Title and Commencement:

- (a) These may be called the "Teachers' Recruitment Board, Tripura, Regulations, 2015";
- (b) They will come into force from the date of their publication in the Official Gazette.

2. Definitions:

In these regulations unless there is anything repugnant in the subject or context-

- (a) 'Admit Card' means a document issued by the Board allowing one to sit in examination or test;

(b) 'Board' means the Teachers' Recruitment Board, Tripura (hereinafter may be referred to as 'TRBT' for short) constituted by Notification of the State Government;

(c) 'Candidate' means one to whom permission to sit for an examination or test has been accorded by the Board on her or his fulfilment of conditions as may be specified by the Board;

(d) 'Chairman' means the Chairman of the Board;

(e) 'Controller of Examinations' means the controller of examinations of the Board who shall conduct the examinations or tests, prepare and publish the results;

(f) 'Enrolment Number' means the number allotted to a candidate by the Board in respect of an examination instituted by the Board;

(g) 'Examination Personnel' means such person or persons as may be appointed by the Board in any capacity of pertaining to the work of an examination/test, including paper setter, moderator, invigilator, examiner, tabulator, observer, superintendent, officer-in-charge and any other officials for the purpose;

(h) Examination means such examinations/tests as may be conducted by the Board in the name of 'Tripura Teachers' Eligibility Test Paper-I' (herein after may be referred to as 'T-TET Paper-I' for short) for Undergraduate Teacher for classes I-V and 'Tripura Teachers' Eligibility Test Paper-II' (herein after may be referred to as 'T-TET Paper-II' for short) for Graduate Teachers for classes VI-VIII, 'Selection Test for Graduate Teachers for classes IX-X' (hereinafter may be referred to as 'STGT' for short) and 'Selection Test for Post Graduate Teachers for classes XI-XII' (herein after may be referred to as 'STPGT' for short);

(i) 'Fee' means such an amount of money which may be paid by a candidate to the Board as specified by the Board;

(j) 'Member' means member of the Board;

(k) 'Member Secretary' means Member Secretary of the Board;

(l) 'Notification' means a Notification issued by the State Government / TRBT, time to time;

(m) 'Offence' means malpractice adopted by a candidate in examination/test which includes copying from any book or document, possessing incriminating materials, copying from any other candidates answer scripts, asking the help of another candidate or any person in the examination/test hall orally or in writing, committing an act of misbehaviour in the examination hall causing disturbance to other candidates or invigilators and showing such manners as might be considered offending the decency and decorum of an examination hall;

(n) 'Remuneration' means such amount of money as may be payable to an examination personnel for services rendered by him or her individually or jointly with others at the rates fixed by the Board;

(o) 'Tabulation Sheet' means record of documentation of performances of the candidates for an examination structured by the Board;

3. Jurisdiction: These regulations will be applicable to all candidates, examination personnel and others connected with the examinations conducted by the Teachers' Recruitment Board, Tripura in the state of Tripura.

4. Eligibility Criteria:

(i) T-TET:

- (a) Teachers' Eligibility Test for Undergraduate Teachers for classes I-V (T-TET Paper-I).
(b) Teachers' Eligibility Test for Graduate Teachers for classes VI-VIII (T-TET Paper-II).

The Board will follow the eligibility criteria as fixed by NCTE in conducting T-TET and criteria of selection for recruitment will be as per Recruitment Rules notified by the Government of Tripura as amended from time to time. Further details about the criteria will be published in the Guidelines/Board's Memo/Brochure/ Prospectus etc.

(ii) STGT and STPGT:

- (a) Selection Test for Graduate Teachers for classes IX-X (STGT).

- (b) Selection Test for Post Graduate Teachers for classes XI-XII (STPGT)

Criteria for Selection Test for Graduate Teachers for classes IX-X (STGT) and Selection Test for Post Graduate Teachers for classes XI-XII (STPGT) will be as per Recruitment Rules notified by the Government of Tripura as amended from time to time. Further details about the criteria will be published in the Guidelines/Board's Memo/Brochure/ Prospectus etc.

5. Age: There is no age limit prescribed for candidates appearing for T-TET Paper-I and Paper-II. However, during selection of candidates for recruitment of teachers at various levels the age limit will be as per recruitment rules of the Government of Tripura as amended from time to time.

6. In service candidates are required to produce no objection certificate issued by the concerned employer at the time of certificate verification.

7. Syllabus:

(a) The syllabus of T-TET Paper-I and T-TET Paper-II will be framed by the Board by constituting Syllabus and Subject Expert Committee as per NCTE guidelines.

(b) The syllabus of STGT and STPGT will be framed by the Board by constituting Syllabus and Subject Expert Committee.

8. Structure and Content:

(A). T-TET: T-TET consists of two papers as displayed in the tables: 8a, 8b and 8c. The tests will be based on Multiple Choice Question (MCQ) in Optical Mark Recognition (OMR) process. There will be 150 questions carrying 1 mark each in both papers*

Table-8a: T-TET

Sl. No.	Name of the Test	Teachers of Classes
1	T-TET: Paper I	Classes I to V
2	T-TET: Paper II	Classes VI to VIII

Table 8b: T-TET Paper –I (for Classes I-V, All Compulsory)

(i) Child Development and Pedagogy	30 MCQs	30 Marks
(ii) Language I (English)	30 MCQs	30 Marks
(iii) Language II (Bengali)	30 MCQs	30 Marks
(iv) Mathematics	30 MCQs	30 Marks
(v) Environmental Studies	30 MCQs	30 Marks
Total	150 MCQs	150 Marks

Table 8c: T-TET Paper –II (for Classes VI-VIII):

(i) Child Development and Pedagogy (Compulsory)	30 MCQs	30 Marks
(ii) Language I (English): Compulsory.	30 MCQs	30 Marks
(iii) Language II (Bengali): Compulsory.	30 MCQs	30 Marks
(iv) (a) For Mathematics and Science Teachers: Mathematics and Science	60 MCQs	60 Marks
(b) For Social Studies Teachers: Social Studies	60 MCQs	60 Marks
(c) For any other Teachers: Either iv (a) or iv (b)		
Total	150 MCQs	150 Marks

(B) STGT & STPGT: The Board will conduct STGT and STPGT in the format designed and displayed in the table 8d. The tests will be based on Multiple Choice Question (MCQ) in Optical Mark Recognition (OMR) process. There will be MCQs carrying one or more mark/marks each in both the tests*.

Table 8d: STGT and STPGT

(i) Stream/Subject (As applicable)	MCQs	150 Marks
Total	MCQs of one or more marks	150 Marks

**Further details about the structure and contents of T-TET, STGT and STPGT will be published in the Guidelines/Board's Memo/Brochure/Prospectus etc.*

9. Question Pattern:

(a) All questions in T-TET (Paper-I and Paper-II) will be MCQ type, each carrying one mark, with four alternatives out of which one answer will be correct. There will be no negative markings. Paper-I is for a person who intends to be a teacher for classes I-V and Paper-II is for a person who intends to be a teacher for classes VI-VIII. A person intends to be teacher for both levels (classes I-V and classes VI-VIII) will have to appear in both the papers (Paper-I and Paper-II). The question of the test for Paper-I will be based on the topics of the prescribed syllabus but their difficulty standard, as well as linkages, could be up to the secondary stage and test for Paper-II will be based on the topics of the prescribed syllabus but their difficulty standard, as well as linkages, could be up to the senior secondary stage.

(b) Selection Test for Graduate Teachers for classes IX-X (STGT) and Selection Test for Post Graduate Teachers for classes XI-XII (STPGT) will also be in the form of MCQ type written examination. There will be MCQs carrying one or more mark/marks.

10. Duration of Examinations: The duration of written examination in regard of T-TET Paper-I, T-TET Paper-II, STGT and STPGT will be duly announced.

11. Medium of Examinations: Question papers of T-TET Paper-I, T-TET Paper-II and other selection examinations (STGT & STPGT) conducted by the Board will be in **English** and **Bengali** only (other than language Papers) if not notified otherwise. All questions will be in the form of MCQ type. All OMR sheets for marking answers and instructions will be in **English** only.

12. Admission to the Examination Hall:

(a) The Board will issue an Admit Card to each candidate bearing enrolment number, name of the candidate, the name of the centre of examination and other relevant information in relation to a specific examination.

(b) A candidate appearing at an examination centre will have to produce her/his Admit Card to the Officer-in-Charge, the superintendent or an invigilator of the centre.

(c) Candidates are required to produce the Admit Card issued by the Board for the examination along with one photo identity card in original like AADHAAR Card/PAN Card/Passport/Driving License/Caste Certificate with Photograph/ Physically Handicapped Certificate with Photograph/PRTC with Photograph/ Bank Pass Book with Photograph/ EPIC for admission to examination hall.

(d) Candidates are required to take their seats in the examination hall half an hour before the commencement of the Examination.

13. Mode of Examination:

(a) Candidates for the examination will be examined by means of question paper which they will be required to answer by marking in OMR sheet.

(b) Question papers/OMR sheet for a written examination in a subject/paper will be given to all candidates for the examination on the specified date and time at every centre.

(c) However, if for circumstances beyond control, it is not possible to give the question papers to the candidates of a centre at the appointed time; reasons for not giving the same at the appointed time will be reported on the same day to the Controller of Examinations of the Board by the

Officer-in-Charge/Superintendent. The Controller of Examinations will communicate the same immediately to the Chairman of the Board. The decision of the Board will be final in this regard.

14. Conduct of Examination:

- (a) The Board will conduct T-TET Paper-I and T-TET Paper-II at least once in a year.
- (b) The Board will also conduct STGT and STPGT as per requisition of Education (School) Department, Government of Tripura and other requisitioning authorities.

15. Examination Fees:

The fee for examination/selection process will be fixed by the Board and the decision of the Board will be final.

16. Refund of Examination Fee:

- (a) Fee once paid will not be refunded even if the candidate is not eligible for the examination/selection.
- (b) Fee once paid will not be held in reserve for future examination/selection process.

17. Cancellation of Candidature:

Whatever the case may be where it is found that a candidate's admission to an examination has been effected by error, malpractice, suppression of facts or violation to the Recruitment Rules; Education (School) Department, Government of Tripura, the Board may cancel the candidate's admission to the examination and to forfeit the examination fee, if any paid by the candidate, notwithstanding the inclusion of the name of the candidate in the list of candidates, registered for the examination. The Board may also debar the candidate from appearing at the examination of the Board for a specific period whenever any of the mentioned irregularities is noticed during the future date of scrutiny. Further, if any of the above irregularities is noticed after the publication of result, the candidature will be cancelled even if the name of the candidate appears in the merit list. The decision of the Board will be final.

18. T-TET Paper-I and T-TET Paper-II Results:

The Board will publish results of qualified candidates in T-TET Paper-I and T-TET Paper-II taking into consideration of all the aspects of the process.

19. Post-Publication Review of OMR Answer Script:

The Board does not keep any provision for post publication review of OMR answer script at any stage and so will not entertain any such request in this regard.

20. T-TET Certificate:

(a) A candidate who secures 60% or more in the T-TET Paper-I / T-TET Paper- II and possesses prescribed qualifications for teachers for classes I-V and classes VI – VIII will be considered to have passed T-TET Paper-I / T-TET Paper-II respectively. Relaxation up to 5% in qualifying marks for SC/ST/PH candidate will be allowed as per notification of the Education (School) Department, Government of Tripura.

(b) Candidates who qualified in T-TET Paper-I / T-TET Paper-II will be called for certificate verification. During certificate verification academic, professional qualifications and other relevant certificates of the candidates will be verified.

(c) Teachers' Recruitment Board, Tripura will issue certificate to the T-TET qualified candidates only after verification of relevant original certificates of the candidates.

(d) The Validity Period of T-TET qualifying certificate is **seven years** for all categories from the date of award of certificate.

(e) T-TET qualification is only one of the eligibility conditions for appointment. Mere holding of T-TET certificate does not confer any right to appointment.

(f) There will be no restriction on the number of attempts a candidate can take for acquiring a T-TET certificate. A candidate who has qualified in T-TET may also appear again for improving her/his score.

21. Preparation of Merit List:

(a) The Board will invite applications against an advertisement for preparation of merit list for selection of candidates to be recommended for appointment by the concerned authorities as Undergraduate Teachers for classes I-V (T-TET Paper-I) and Graduate Teachers for classes VI-VIII (T-TET Paper-II) on the basis of weightage pattern as displayed in the table-21 (a) and table-21 (b).

Table-21 (a): Weightage Pattern (T-TET Paper-I)

Qualification	Qualifying Examination	Weightage of Marks	PC of Marks Obtained in the Qualifying Exam	Marks Assigned for Selection
*Academic Qualification	(i) Senior Secondary (or its equivalent)/ (ii) Graduation	15	P%	$\frac{PX15}{100}$
**Professional Qualification	(i)D. El. Ed (ii)B. El. Ed (iii)D. Ed (Spl. Education)	15	Q%	$\frac{QX15}{100}$
Eligibility Test	T-TET	70	R%	$\frac{RX70}{100}$
Total		100		XXXX

* *Academic qualification means minimum requisite qualification which permits a candidate to appear at the T-TET. Weightage will be ascertained taking (ii) in case of graduation as the minimum requisite qualification.*

***Weightage of Professional Qualification (Teachers' Training programme) will be ascertained considering the corresponding academic qualification as per NCTE notifications as amended from time to time.*

Table-21 (b): Weightage Pattern (T-TET Paper-II)

Qualification	Qualifying Exam	Weightage of Marks	PC of Marks Obtained in the Qualifying Exam	Marks Assigned for Selection
*Academic Qualification	(i) Graduation/(ii) Senior Secondary (or its equivalent)	15	P%	$\frac{PX15}{100}$
**Professional Qualification	(i) D. El. Ed (ii) B. Ed (iii) B. El. Ed (iv) B. A. /B. Sc. Ed or B. A. Ed./B. Sc. Ed (v) B. Ed (Spl. Education)	15	Q%	$\frac{QX15}{100}$
Eligibility Test	T-TET	70	R%	$\frac{RX70}{100}$
Total		100		XXXX

* Academic qualification means minimum requisite qualification which permits a candidate to appear at the T-TET. Weightage will be ascertained taking (ii) in case of senior secondary (or its equivalent) as the minimum requisite qualification.

**Weightage of Professional Qualifications (Teachers' Training programme) will be ascertained considering the corresponding academic qualification as per NCTE notifications as amended from time to time.

(b) The Board will prepare a list of selected candidates for recommendation to the concerned authorities for appointment as graduate teachers and postgraduate teachers only on the basis of results (marks obtained) of STGT/STPGT.

(c) Before selection of names for recommendation a number of candidates depending on results (marks obtained) of STGT/STPGT will be asked to appear before the Board for verification of certificates (academic, professional and others) as per schedule announced by the Board. It may be noted that getting one's certificates verified does not confer any right to appointment.

(d) When two or more candidates obtain same results in a written examination including weightage, if any; relative position would be judged in terms of seniority of date of birth of the candidates. In case date of birth is same then seniority of the date of obtaining requisite academic qualification for appearing in the said examination would be judged. Senior candidate will be given preference. In final case, if required; the percentage of marks in the qualifying examination (academic) will be taken into consideration and preference will be given whose percentage of marks is higher.

22. Observer:

(a) The Board will appoint Observer/Observers to act as Custodian of Confidential Papers and to receive packets containing Question Booklets, OMR Answer Sheets, Attendance Rolls and all other relevant Papers/ Materials in connection with conduct of an examination/test at a Specific Centre/Centres.

(b) The Observer will return all unused Question Booklets, unused and used OMR Answer Sheets, Filled in Attendance Rolls and all other relevant Papers/Materials to the Controller of Examinations of the Board duly after completion of examination/test.

(c) The Observer will also perform tasks as may be assigned by the Board.

23. Functions of Officer-In-Charge of an Examination Centre:

(a) The Officer-in-Charge will be responsible for all arrangement for the careful, efficient and timely conduct of an examination on behalf of the Board. She/he will conduct the examination according to the instruction given by the Board from time to time in this regard.

(b) The Officer-in-Charge will make such arrangement as are considered necessary for security of the examination centre from outside interference and for protection of all properties of the venue of the examination.

(c) The Officer-in-Charge will ensure that the packets containing question papers received on a day from the authorised official are opened not before 15 minutes of the commencement of an examination in the presence of invigilators and others as decided by the Board.

(d) The Officer-in-Charge will ensure that Answer Scripts/OMR Sheets are sealed in special packets supplied by the Board. All such packets will be sealed in a big packet/bag/box supplied by the Board for transmission to the Boards office or such location as desired by the Board.

(e) The Officer-in-Charge will send a report regarding the conduct of an examination at the centre on its completion and forward instance of misconduct and malpractice, if any, on the part of any candidate appearing at the examination at the centre supported with evidence.

(f) The Officer-in-Charge will also send a report regarding invigilators or other persons connected with the examination, if found abetting any candidate in any way during an examination.

24. Steps may be initiated by the Officer-in-charge for smooth conduct of examination:

(a) To guard against all sorts of malpractices or misconducts in the Examination Hall including the smuggling of answer script /question papers/OMR sheet outside the Examination Hall.

(b) To arrange for obtaining signatures of the examinees in the attendance rolls, OMR sheet and their identification.

(c) To arrange for proper record of attendance of the Examinees in the attendance rolls on different days of the examination which are required to be countersigned by the Officer-in-Charge on each day.

(d) To ensure that answer scripts are properly collected from the examinees at the end of the Examination in each paper and that no examinee leaves the hall without submitting her/his OMR sheets.

(e) To ensure that the packets containing the written/marked OMR Sheets are prepared strictly according to the Board's instructions.

(f) The Officer-in-Charge will appoint the superintendent and invigilators as per instructions of the Board.

25. Functions of the Superintendent of an Examination Centre:

The Superintendent of a venue will perform such functions as are assigned to him/ her by the Officer-in Charge for smooth conduct of examination.

26. Functions of the Invigilators of an Examination Centre:

(a) It will be the duty of the invigilator to ensure that the candidates sit in seats allowed to them by the Officer-in-Charge.

- (b) It will be the duty of the invigilator to guard against all sorts of malpractices and misconduct on the part of any examinee at the centre and render necessary assistance to the Officer-in-Charge and Superintendent of an Examination Centre.
- (c) They will report immediately to the Officer-in-Charge and in her/his absence to the Superintendent of an Examination if any examinee is found guilty of misconduct of any form.
- (d) They will not communicate with an examinee or help any examinee in any form during the period of an examination in respect of questions and answers.
- (e) They will ensure that the enrolment numbers, subjects of an examination and other particulars to be furnished in top cover page have been correctly written by the candidates.

27. Misconduct and Malpractice of a Candidate:

The Officer-in-Charge/Centre-in-Charge or in her/his absence the Superintendent of an examination centre will be competent to expel a candidate from the examination hall for misconduct or malpractice as noted under:

- (a) If she/he is found to be in possession, inside the examination hall or outside the hall, of any book, page or pages of book or scribbling or written notes that may have a bearing on the subject in which a candidate is appearing irrespective of whether such books papers or notes or scribbling are used or not during examination hours, before submission of her /his OMR sheets.
- (b) If she/he helps another candidate by writing/markings on the question booklet or OMR sheet or obtains help from another candidate in the form of answer written/marked on her/his question booklet/OMR sheet by the later or she/he helps or tries to obtain any help in any manner from another candidate or any other person inside or outside the examination hall.
- (c) If she/he communicates with another candidate or any other person whether inside or outside the examination hall for receiving help in any form.
- (d) If she/he writes political slogans or makes indecorous statement or drawn indecorous drawing in the OMR sheet.
- (e) If she/he allows himself or herself impersonated by another person in the examination hall.
- (f) If she/he leaves the examination hall with the OMR sheet or without recording her/his attendance in the Attendance Roll.
- (g) If she/he carries from the examination hall the question paper outside the examination hall before her/his submission of the answer book to the invigilators or any authorized person or is found in possession of the question paper or in possession of only a part of the question paper at any time she/he is outside the examination hall during examination hours.
- (h) If she/he submits to an invigilator or any other authorized examination official answer book/OMR sheet wilfully mutilated by him/her.
- (i) If she/he encloses a currency note with the OMR sheet with the intention of offering illegal gratification to an examiner or offering illegal gratification to an invigilator or any other person connected with the examination.
- (j) If she/he misbehaves with or intimidates or assaults any examination personnel regarding any matters related to examination.

- (k) If she/he leaves the examination hall before the expiry of scheduled time of the examination.
 - (l) If she/he refuses to take her/his seat in a room/hall assigned by the Officer-in-Charge.
 - (m) If she/he defies the instructions of any examination personnel not to carry books or written notes or scribbling in the examination hall.
 - (n) If she/he refuses to abide by the instructions supplied along with the admit card.
 - (o) If she/he uses calculator (other than any instruction provided in the examination booklet/instruction to candidates), cell phone, pager, any other electronic device and slide rules.
 - (p) If she/he smokes, takes tea, coffee, cold drinks and snacks in the examination hall/venue during examination hours.
- 28.** For appearing T-TET Paper-I/T-TET Paper-II/Other Selection Test conducted by the Board a candidate must have Permanent Resident Certificate of Tripura (PRTC).
- 29.** Applicants must possess all relevant documents academic and professional (teachers' training programme) including Permanent Resident Certificate of Tripura (PRTC), SC/ST/PH certificate as on the date of the submission of the application against an advertisement if otherwise not notified.
- 30.** Applicants are required to produce/submit original/self attested photocopies of all relevant documents academic, professional (teachers' training programme) including Permanent Resident Certificate of Tripura (PRTC), SC/ST/PH certificate as and when asked by the Board.
- 31.** Certificate issued by the competent authority will only be considered at all levels.
- 32.** The Board will consider only the candidates qualified in the T-TET Paper-I and T-TET Paper-II for preparation of merit list against an advertisement to be recommended for appointment by the concerned authorities as Undergraduate Teachers for classes I-V and graduate teachers for classes VI-VIII respectively.
- 33.** If a candidate is found guilty of false/forged/fake/incorrect certificate/qualification etc. her/his candidature will be liable to be cancelled. The Board may also debar him/her from appearing any other examination/interview of the Board in future. The decision of the Board will be final in this regard. If it is found that a candidate does not fulfil any of the eligibility and recruited on the basis of false/forged/fake certificate/qualification, the Board will recommend the concerned authority to take appropriate action against such candidates.
- 34.** The Board may debar a candidate from appearing at any examination of the Board for a specific period or initiate legal action or both against a candidate whenever any adverse is reported by the Officer-in-Charge/Centre-in-Charge of an examination centre against him/her. The decision of the Board in this regard will be final.

35. The Board may reschedule/cancel any date of examination/verification of certificate in the event of such a situation when it would not be possible for the Board to conduct the same on the scheduled date for unavoidable factors.
36. The head of an institution shall extend every help for smooth conduct of examination/test whenever the institution is selected as a centre of examination/test of the Board.
37. The Board will exercise powers to take decisions about administering the fund placed at the disposal of the Board.
38. All legal disputes with regard to the conduct of examination and selection procedure of the Board are subject to the jurisdiction of the appropriate authority within the state of Tripura.

Tripura Gazette, Extraordinary Issue, November 5, 2022 A. D.

TEACHERS' RECRUITMENT BOARD, TRIPURA
EDUCATION (SCHOOL) DEPARTMENT
GOVERNMENT OF TRIPURA

TEACHERS' RECRUITMENT BOARD, TRIPURA, (SECOND AMENDMENT) REGULATIONS -2022

WHEREAS, the Teachers' Recruitment Board, Tripura vide Notification No. F2(1-14)/GEN/TRBT/2015 dated 17.09.2015 has formulated the "Teachers' Recruitment Board, Tripura. Regulations-2015", for conducting Tripura Teachers' Eligibility Test(s), other selection test(s), selection processes as mentioned therein and also for matters incidental thereto and connected therewith;

AND WHEREAS, it is expedient for Teachers' Recruitment Board, Tripura to make necessary changes in the "Teachers' Recruitment Board, Tripura, Regulations-2015", for conducting recruitment tests other than STGT & STPGT;

NOW THEREFORE, the Teachers' Recruitment Board, Tripura has made the following Regulations to amend the Teachers' Recruitment Board, Tripura, Regulations -2015:

1. Short title and commencement:

- (a) These may be called the "Teachers' Recruitment Board, Tripura, (Second Amendment) Regulations -2022";
- (b) This shall be deemed to have been come into force on and from the first April, 2022.

2. Insertion of New Regulation 42: After Regulation 41, the following new Regulation shall be inserted, namely:

"42. The Board may conduct tests for selection of candidates for recruitment of Physical Education Teachers, Special Educators, School Librarian or any other teaching posts for schools as per the requisition of Education (School) Department. These selection tests will be suitably named by the Board and publish in its Memo/ Notifications/ Prospectus etc. The Board will follow the same process as in the case of STGT / STPGT and also follow the recruitment rule framed by the requisitioning departments as amended from time to time.

By Order of the Chairman

Teachers' Recruitment Board,
Tripura